

B

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*No
Termination*

O.A. No. 495/92

~~Case No.~~

DATE OF DECISION 17.12.1992

Chunilal Vakhatram Pandya Petitioner

Mr. K.C. Bhatt Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Chunilal Vakhatram Pandya

.... Applicant

Vs.

1. Union of India,
Through:
The Director General
Department of Post,
Ministry of Communication,
New Delhi- 110 001.
2. The Chief Post-master General,
Gujarat Circle,
Ahmedabad- 380 001.
3. Shri B.U. Rana,
Supdt. of Post Ofices,
Banaskantha Dn. Palanpur 385 001.
4. Shri Punamchand Dhanraj Pandya,
at Chuva via Tharod 385 565.
(Banaskantha)
5. The Supdt. of Post Offices,
Banaskantha Dn., Palanpur 385 001.

.... Respondents

O R A L O R D E R

O.A. No. 495 of '92

Date: 17.12.1992

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

Heard Mr. K.C. Bhatt, learned counsel for
the applicant and Mr. Akil Kureshi, learned counsel for
the respondents.

2. The applicant was provisionally appointed on
a temporary basis as Branch Post-master, Chuva, which is
in account with Thurad Post Office. While so, the Annexure
A/1 order dated 27.11.1992 has been issued by the fifth

U

...3...

respondent, (The Supdt. of Post Offices, Banaskantha Dn., Palanpur- 385 001), directing that the charge of Branch Postmaster should be handed over to Punamchand Dhanraj Pandya, (Respondent no. 4) who is also only a provisional candidate and has not been regularly selected for appointment to this post. A direction was given to the Mail Oversear, Turad to arrange to take over charge from the applicant, and handed over to the fourth respondent on a provisional and temporary basis.

3. It is in this circumstance, that the applicant has filed this application for a direction to quash this impugned Annexure A/1 direction to the Mail Oversear and to give a direction to the respondents to continue the applicant in service and regularise his service as EDBPM.

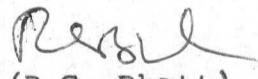
4. When the application was admitted an ad-interim order was issued to the fifth respondent to maintain status quo of the applicant as on 3.12.1992 till further directions were issued. By virtue of this interim order the applicant is still continuing on the post.

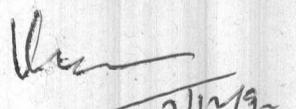
5. The matter came up for further directions today. We have heard the learned counsel for the Govt. respondents. The facts narrated are not disputed, respondent no. 5 was not present and he cannot put up a letter

defence than the Government. We are of the view that it is entirely improper to replace a provisional appointee like the applicant by another person who is also a provisional appointee. The provisional appointment of the applicant is stated to be pending regular selection. Therefore, Govt. have a right to carry out a selection and induct the person regularly selected to this post and the applicant has to give way for his appointment. However, Govt. cannot induct another provisional appointee in his place.

6. In this view of the matter, this application deserves to be partly allowed. We do so by quashing the Annexure A/1 dated 22.11.1992. We make it clear that the applicant's incumbency shall not be disturbed except by ^{the} ~~person~~ the appointment of a regularly selected ^{as Branch} Post Master and in accordance with law.

7. Application is disposed of accordingly.


(R.C. Bhatt)
Member (J)


17/12/19
(N.V. Krishnan)
Vice Chairman

Chunilal Vakhatram Pandya

.... Applicant

Vs.

1. Union of India,
Through:
The Director General
Department of Post,
Ministry of Communication,
New Delhi- 110 001.
2. The Chief Post-master General,
Gujarat Circle,
Ahmedabad- 380 001.
3. Shri B.U. Rana,
Supdt. of Post Offices,
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4. Shri Punamchand Bhanraj Pandya,
at Chuva via Tharod 385 565.
(Banaskantha)
5. The Supdt. of Post Offices,
Banaskantha Dn., Palanpur 385 001.

.... Respondents

O R A L O R D E R

O.A. No. 495 of '92

Date: 17.12.1992

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

Heard Mr. K.C. Bhatt, learned counsel for
the applicant and Mr. Akil Kureshi, learned counsel for
the respondents.

2. The applicant was provisionally appointed on
a temporary basis as Branch Post-master, Chuva, which is
in account with Thurad Post Office. While so, the Annexure
A/1 order dated 27.11.1992 has been issued by the fifth

respondent, (The Supdt. of Post Offices, Banaskantha Dn., Palanpur- 385 001), directing that the charge of Branch Postmaster should be handed over to Punamchand Dhanraj Pandya, (Respondent no. 4) who is also only a provisional candidate and has not been regularly selected for appointment to this post. A direction was given to the Mail Oversear, Turad to arrange to take over charge from the applicant, and handed over to the fourth respondent on a provisional and temporary basis.

3. It is in this circumstance, that the applicant has filed this application for a direction to quash this impugned Annexure A/1 direction to the Mail Oversear and to give a direction to the respondents to continue the applicant in service and regularise his service as EDBPM.

4. When the application was admitted an ad-interim order was issued to the fifth respondent to maintain status quo of the applicant as on 3.12.1992 till further directions were issued. By virtue of this interim order the applicant is still continuing on the post.

5. The matter came up for further directions today. We have heard the learned counsel for the Govt. respondents. The facts narrated are not disputed respondent no. 5 was not present and he cannot put up a letter

defence than the Government. We are of the view that it is entirely improper to replace a provisional appointee like the applicant by another person who is also a provisional appointee. The provisional appointment of the applicant is stated to be pending regular selection. Therefore, Govt. have a right to carry out a selection and induct the person regularly selected to this post and the applicant has to give way for his appointment. However, Govt. cannot induct another provisional appointee in his place.

6. In this view of the matter this application deserves to be partly allowed. We do so by quashing the Annexure A/1 dated 22.11.1992. We make it clear that the applicant's incumbency shall not be disturbed except by the appointment of a regularly selected as Branch Post Master and in accordance with law.

7. Application is disposed of accordingly.

(R.C. Bhatt)
Member (J)

(N.V. Krishnan)
Vice Chairman

*K

FC
DRAFT FOR APPROVAL PLEASE

JK
ORAL ORDER

O.A.No. 495/92

Date: 17-12-92.

Per: Hon'ble Mr. ~~M~~ V. Krishnan, Vice Chairman.

Heard Mr. K.C. Bhatt, learned counsel for the applicant and Mr. Akid Kureshi, learned counsel for the respondents.

on a temporary basis

2. The applicant was provisionally appointed as Branch Postmaster, Chuva, which is in account with Thurad Post Office. While so, the Annexure A-1 dated 27.11.92 ^{fifth} order/ has been issued by the respondents/ directing that the charge of Branch Postmaster should be handed over ~~a third party~~ ^{to} Punamchand Dhanraj Pandya (Rep 4) who is also only a provisional candidate and has regularly ^{to his post} not been/selected for ~~this~~ appointment, A direction ~~has been~~ given to the Mail Oversear, Turad to arrange to take over the charge from the applicant, who was appointed provisional and on ~~purely temporary basis~~ ^{to} and handed over the charge ~~the fourth respondent on a~~ to Shri Punamchand Dhanraj Pandya provisionally and temporary basis. (3) It is in this circumstances that the applicant has filed this application for a direction to quash the impugned direction to the Mail Oversear referred to above in the Ann. A-1 memorandum and to give a direction to the respondents to continue the applicant in service and regularise his service as EDBPM.

L (Repdt. of Post
Offices, Banaskantha
Palampur)

(Rep 4)

3) When the application was admitted and an ad interim order was issued to the fifth respondent to maintain status quo of the applicant as on 3.12.92 till further directions were issued.

4. ~~It is admitted that the virtue of this interim order continuing in the post, the applicant is still protected with the interim order.~~

~~5.8) When the matter came up for further directions today we have heard the learned counsel for the respondents and we are satisfied that it is entirely improper to replace a provisional appointee like the applicant with another person who is also a provisional appointee. The provisional appointment of the applicant is stated to be pending regular selection. Therefore, the respondents may have a right to attend a selection and~~

~~to this post & by the person so selected, if he is not the applicant to this office but~~
~~However, the respondents cannot~~
~~they could not have inducted another provisional appointee in his place. In view this view of~~
~~the matter this application deserves to be~~
~~partly allowed, we may do so quashing the~~

An A-1 direction dated 22.11.92 issued to the Mail

Overseas to got the charge transferred from the

fourth respondent.

applicant to the outsider Mr. Punamchand Dhanraj

Pandya and we make it clear that the applicant's
~~incumbency~~ ^{to opposition} shall not be disturbed except by ~~way~~
~~incumbency~~ of a regular selection ^{as} of Branch Post Master ~~of~~
this post. Application is disposed of accordingly.

*I am in
accordance
with law*

(R C Bhatt)
Member (J)

(N V Krishnan)
Vice Chairman

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. CA/495/92 of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is fit for consignment to the Record Room (Decided).

Dated : 15/3/93

Counter-signed :

ANR 17-3-93
Section Officer/Court Officer

Kewam
Sign. of the Dealing Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE GA 495 92 OF 49

NAMES OF THE PARTIES

Shri. C.V. Pandya

U.C.J. VERSUS 6985

UF 19

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application.	9
2.	Documents filed.	9
3.	Order dt. 3/12/92.	
4.	Final order dt. 17/12/92.	

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted:

C.A.T./JUDICIAL SECTION.

Original Petition No:

495

of

1992

Miscellaneous Petition No:

of

Shri

C V Pandya

Petitioner(s)

Versus.

N O I Dos

Respondent(s).

This application has been submitted to the Tribunal by

Shri

PC Bhattacharya

Under Section 19 of the Administrative Tribunal Act, 1985.

It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The Applications has been found in order and may be given to concerned for fixation of date.

The application has not been found in order for the reasons indicated in the check list. The applicant Advocate may be advised to rectify the same, within 14 days/draft letter is placed below for signature. Hon'ble Bench has allowed to place in mail for 10-12-92 as per chit of CMO Office dated 21/12/82

ASSTT:

S.O. (J):

D.R. (J):

KNP24492.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

APPLICANT(S)

Shri C v Laundry

RESPONDENT(S)

MOL DevPARTICULARS TO BE EXAMINEDENDORSEMENT AS TO
RESULT OF EXAMINATION.

1. Is the application competent ? *yes*
2. (A) Is the application in the prescribed form ? *yes*
- (B) Is the application in paper book form ? *yes*
- (C) Have prescribed number complete sets of the application been filed ? *yes*
3. Is the application in time ?
If not, by how many days is it beyond time ?
Has sufficient cause for not making the application in time stated ? *yes*
4. Has the document of authorisation/Vakalat Namabean filed ? *yes*
5. Is the application accompanied by D.D./I.P.O. for Rs.50/- ? Number of D.D./I.P.O. to be recorded. *100-801-203734*
6. Has the copy/copies of the order(s) against which the application is made, been filed. ? *yes*
7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed ? *yes*
(b) Have the documents referred to in (a) above duly attested and numbered accordingly ? *yes*
(c) Are the documents referred to in (a) above neatly typed in double space ? *using comp*
8. Has the index of documents has been filed and has the paging been done properly ? *yes*

PARTICULARS TO BE EXAMINED.

ENDORSEMENT TO BE RESULT OF
EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ?

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ?

11. Are the application/duplicate copy/copies signed. ?

12. Are extra copies of the application with annexures filed ?

(a) Identical with the Original.

(b) Defective.

(c) Wanting in Annexures

No. _____ Page Nos. _____ ?

(d) Distinctly Typed ?

13. Have full size envelopes bearing full address of the respondents been filed ?

14. Are the given addressed, the registered addressed ?

15. Do the names of the parties stated in the copies, tally with Name(s) those indicated in the application ?

16. Are the translations certified to be true or supported by an affidavit affirming that they are true ?

17. Are the facts for the cases mentioned under item No 6 of the application ?

(a) Concise ?

(b) Under Distinct heads ?

(c) Numbered consecutively ?

(d) Typed in double space on one side of the paper ?

18. Have the particulars for interim order prayed for, stated with reasons ?

CAT

O A-Stamp 444/92
dt. 2-12-92

①

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH.

Original Application No. 495 of 1992.

Chunilal Vekhatram Pandya. ... Applicant.

V/s.

Union of India and others. ... Respondents.

Subject :- Title of the case. Termination of Services.

I N D E X

Sl.No.	Annexure	Particulars.	Page No.
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01	-	Application Memo.	1 to 10
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02	A-01	S.P.Palanpur Memo No.	11
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B2/33/BPM-Chuva/92 dt. 23-11-92

conveyed under S.D.I.(P)

Tharad Memo No. B2/BPM-Chuva/

92-93 dt. 27-11-92.

03	A-02	Charge report.	12
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04	A-03	Stock of articles.	13 to 14
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06	A-05	Employment card.	16
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KCB
2x5
2-12-92

: 2:

08 A-07 School Leaving certificate. 18

09 A-08 Property certificate. 19

10 A-09 ~~not allotted.~~ Income certificate. 4

11. A-10 Character certificate. 20

12. A-11. Caste certificate. 21

Ahmedabad.

Date. 2-12-1992.

K.C.Bhatt
(K.C.Bhatt)

Signature of Advocate.

(2)

Application Under section 19 of the

Administrative Tribunal Act, 1985.

(For office in Tribunal's office)

Date of filing

Registration No.

OA/495/92

Registrar.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH.

Chunilal Vakhatram Pandya ... Applicant.

v/s.

1) Union of India through

The Director-General

Department of Post

Ministry of Communication,

New Delhi-110 001.

2) The Chief Postmaster General,

Gujarat Circle,

Ahmedabad-380 001.

3) Shri Punamchand Dhanraj Pandya

3 4) Shri B.U.Ranak

Supdt. of Post offices,

Banaskantha Dn. Palanpur-385 001.

4) Shri Punamchand Dhanraj Pandya,

at Chuva Via. Tharad 385 565.

(Banaskantha).

5) The Supdt. of Post offices,

Banaskantha Dn., Palanpur-385001.

(i) Particulars of the applicant :-

i) Name of the applicant :- Chunilal Pandya.

ii) Name of the father :- Vakhatram Pandya.

iii) Age of the applicant :- Adult.

iv) Designation and : E.D.B.P.M.

particulars of the Chuva Via. Tharad.

post office.

v) Address notice to be C.V.Pandya,

served. E.D.B.P.M.

Chuva Via. Tharad,

(Banaskantha) 385 565.

2) Particulars of the Respondents:-

:3:

(3)

2) Particulars of the Respondents:-

i) Name of the Respondents :-)

ii) Name of the father :-)

As per Cause

iii) Age of Respondents. :-) Title.

iv) Designation and particulars)

of office in which ~~is~~ employed).

v) Office address

vi) Address for service of

notice.

3) Particulars of the order against which application is made :-

The particulars is against the following order.

A) i) Order No. B2/33/BPM-Chuva/92.

ii) Date. 23-11-92.

iii) Passed by Supt. of Po

iii) Passed by Supdt. of Post offices,

Banaskantha Dn. Palanpur.

Conveyed under S.D.(P) Tharad No.B2/BPM-Chuva/92-93

dated 27-11-92.

B) Subject in Brief :-

The applicant is S/C candidate and he was

On quit vacant post

appointed as E.D.B.P.M.Chuva w.e.f. 10-7-92 and

his appointment papers were prepared and verified by

the mail overseer and ~~as~~ the Sub-Divisional Inspector.

The applicant is eligible in all respect for

the appointment of E.D. B.P.M. However Shri B.U.Rana

Supdt. of Post offices who is adopting corrupt practices

and ~~malpractices~~ malpractices in appointment of E.D.B.P.M.

has ordered to terminate the services of the applicant

and to give the charge provisionally, adhoc basis on

purely temporary basis to Shri Punamchand Pandya by

adopting corrupt practices and malpractices because

the applicant was not in a position to satisfy the

demand of Shri B.U.Rana the Supdt. of Post offices and

hence illegal and void.

4) Jurisdiction of the Tribunal:-

The applicant declares that the subject matter
against which he wants regressal is within the Jurisdiction

(p)

:5:

of the Tribunal.

5) Limitation:-

The applicant further declares that the application is within the limitation prescribed in Sec. 21 of the Administrative Tribunal Act, 1985.

6) Facts of the case :-

The facts of the case are given below.

6.1. The applicant states and submits that he is S/C candidate and he was appointed as E.D.B.P.M. Chuva w.e.f. XXXX 10-7-92 and his appointment papers were prepared and verified by the mail overseer and sub-Divisional Inspector.

The applicant is ~~ineligible~~ ^{eligible} in all respects for the appointment of E.D.B.P.M. regarding residence, Education Std.XII passed, Income and property and has also got working experience of E.D.B.P.M.

6.2.) The applicant states and submits that Shri

B.U.Rana Supdt. of Post offices who is adopting corrupt

practices and malpractices in appointment of E.D.B.P.M.

had ordered to engage vice the applicant who was not

in a position to satisfy the demand of Shri B.U.Rana,

ordered one Shri Punamchand Pandya who is not fulfilling

the requisite condition of appointment f E.D.B.P.M. more

over Shri Punamchand is S.S.C. fail while the applicant

has passed Std.XII and the applicant has got working

experience.

6.3.) The applicant states and submits that he

has approached before the Honourable Tribunal for Justice

and to see that the appointment of E.D.B.P.Ms are not

made on corrupt practices which cannot be proved on

paper but this can be inferred from the circumstances

and the respondents Shri B.U.Rana may please be directed

to produce the file of the appointment of E.D.B.P.M.

Chuva. The Honourable Tribunal can only ~~not~~ put restriction

:7:

on corrupt practices and malpractices which cannot

be proved on paper but the file itself will speak every thing in this regard.

7) Details of remedies exhausted :-

The applicant's termination order are issued and he is on service today if he waite for the decision of the appeal the services of the applicant will be terminated and hence the applicant has approached before the Hon'ble Tribunal for justice. This is the urgent matter and hence the request for Ad-Interim order.

8) Matters not pending with any other court:-

The applicant further declares that the matter regarding with this application is not pending before any Court of Law or any other bench of the Tribunal.

Relief sought:-

In view of the facts in para-6 above, the applicant

following
prays for the ~~favoring~~ relief.

i) The impugned order No.B2/33/BPM/Chuva/92 dated 23-11-92 of S.P.Palanpur conveyed under S.D.I.(P) Tharad under No.B2/BPM-Chuva/92-93 dated 27-11-92 be quashed and set aside.

ii) The respondent be directed to continue the applicant in service and his services be regularised as E.D.B.P.M. If his services are terminated before the decision, of this Tribunal, the applicant be reinstated with full back wages as continued in service and his appointment be regularised.

(iii) Any other suitable relief may be granted.

10) Interim relief if any prayed for :-

The respondent no.3. The Supdt. of Post offices Palanpur be directed to maintains ~~status quo~~ as on today 2-12-92 F/N and not to terminate the services of the applicant till the decision of the

Honourable Tribunal on this application.

11) Nil.....

12) Particulars of the Postal order in respect of the
application fee of Rs.50/- . fifty.

i) No. of I.P.O.

8 01 205734

ii) Date of issue.

2-12-72

iii) Office of issue.

Shaddam Mawly
Ahmedabad

iv) Office of payment:- Ahmedabad.

13) List of Enclosures:-

Annexure herewith.

V, E R I F I C A T I O N

I, Chunilal Pandya s/o. Vakhatram
Pandya E.D;B.P.M. Chuva age adult residence of

Chuva, do hereby verify that the contents of this
application are true to my personal knowledge and

:10:

and belief. I have not suppressed any material

facts.

Date. 2-12-1992.

C.V.Pandya
(C.V.Pandya)

Signature of applicant.

Identified by me;

K.C.Bhatt
(K.C.Bhatt)

Advocate.

Filed by Mr. K.C. Bhatt
1st and Advocate for Petitioners
and second side 5 copies
copies copy sent not served to
other side

2-12-1992 by Registrar C.A.T.O
Ahmedabad Bench.

*Asst. Registrar
C.O
(J)*

Copy of letter No- B2/331 BPM-Chura 192 dated 23-11-
from the Subdi. of Pos. B.K. M. Palunpore-2 addressed
the SDI (P) Tharad.

Sub:- Appointment of BPM Chura AIC with Tharad

In connection with above cited subject it is
to intimate that please transfer the charge of Bo
Chura to Shri Ranumchand Dhunlaj Pandya imme-
diately and the same may be intimated to this office
without fail, and also an undertaking that
Shri Pandya will not be claimed for appointment
for regular appointment as BPM, further he
clearly understood that his service will be
terminated at any time without assigning
any reason.

This is urgent please.

— Sd —
Subdi. of Pos.
B.K. M. Palunpore

No- B2/ BPM- Chura 19293 dated at Tharad. the
27-11-92

Copy to:-

* ① The M.O. I Tharad. He will pl. arrange
to take over the charge from Shri C.V. Pandya
who was appointed provisionally and purely temp.
basis and hand over the charge to Shri Ranumchand
Dhunlaj Pandya Provisionally & temp. basis. He shon
be given to understand that his appointment
is provisionally till the regular orders of selec-
tion are issued by the Divisional Head.

✓ ② Copy to Shri C.V. Pandya who is appointed
provisionally and purely temp. and adhoc basis
w.e.f. 10-7-92 AIN of M.O I Tharad. He will pl.
handover the charge to Shri Ranumchand Dhunlaj Pandya

TRUE COPY) Pandya immediately

✓ ③ Copy to Shri Ranumchand Dhunlaj Pandya

He is given to take over the charge of the B.O. immediately
ED BPM Chura B.O. AIC with Tharad so. as soon as
provisionally and temp. & adhoc basis and he will
not claim any right for regular appointment till the
regular appointment is made.

K. C. BHATT
B.A. LL.B. ADVOCATES

*प्रमाणित किया जाता है कि आज के दिन इस काबिली की अनेक पुस्तकों के बिकाया (इसके पुस्तक और रजिस्टरों समेत) और लेखाओं की जांच की और उन्हें ठीक पाया।

*Certified that the balances of this date of the several books (including Stock book and Registers) and accounts of the office have been checked and found correct.

*प्रमाणित किया जाता है कि निम्नलिखित बिकाया मुझे आरम्भ अधिकारी ने सौंप दिए और मैं इनके लिए जिमेदार हूँ।

*Certified that the balances as detailed below were handed over to me by the Relieved Officer and I accept the responsibility for the same.

R.s	P.
१० = ८४	
८४ = ८४	
८४ = ८०	
<u>८०</u> = ८०	
	आरम्भ अधिकारी Relieving Officer

(अ) नकदी/Cash
(ब) आदाय टिकट/Stamp Impress
जिसमें ये शामिल है :—
Made up of :—
(1) टिकट/Stamps
(2) नकदी/Cash
आरम्भ अधिकारी
Relieved Officer

तारीख
Dated the 19
Forwarded to 27. 07. 1951. at 2.30 P.M.
को भेजा गया।

*जब प्रमाण पत्र को आवश्यकता न हो तो इसे काट दिया जाए।

*The Certificate when not actually required may be scored through.

MGIPN--FW--20 PSD/Nk/91--8-10-91--29,00,000

(28-90/68-M1)

43

9) Perha the same as the one in the text of the same book (9)
10) Perha the same as the one in the text of the same book
11) Perha the same as the one in the text of the same book

2nd 2nd 2nd 2nd 2nd 2nd

Q) The 6th of Dec 1922, 2 eggs were collected from a
nesting colony in the hills of the S. W. U.S.

Once
again
you
will
see
the
old
and
the
new
in
the
same
place.

(5) $\text{Cu}^{2+} + 2\text{H}_2\text{O} \rightleftharpoons \text{Cu(OH)}_2 + 2\text{H}^+$
(6) $\text{Cu(OH)}_2 + 2\text{H}^+ \rightleftharpoons \text{Cu}^{2+} + 2\text{H}_2\text{O}$

पत्र-प्राप्ति-22
Corr.-22

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

उपर देते समय दृष्टि
निम्न गद्यमें है

प्रेषण
From

In reply
please quote

सेवा में
To

रम सल्ला
A.O.

दिनांक
Dated at

not concerned
here w/ it
thanks for

FROM
SUBJECT

Commissioners

2-11-61 2

2-11 2

2-11 2

2-11 2

2-11 2

2-11 2 ~~2nd return~~

2-11 2

(1) 200 = 2nd return

(2) 200 = 2nd return

(3) 200 = 2nd return

(4) 200 = 2nd return

(5) 200 = 2nd return

(6) 200 = 2nd return

(7) 200 = 2nd return

(8) 200 = 2nd return

(9) 200 = 2nd return

(10) 200 = 2nd return

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This is the copy of Stock Register

transferred

TRUE COPY

lalchand

K. C. BHATT
B.A. LL.B. ADVOCATE

卷之三

TR-2
COPY

۲۹۸/۲
XOZ. 86.

ના. ૮. ૧. પ્રમાણી નોંધણી વિશે જણુ વર્ષ માં તાજી કરવામાં આવી છે. હિંદુપદી તમારે કુલાલ (જીદુ) જાણીનામાં નોંધણી તાજી કરવાની રહેણી. તો તે બખતે નોંધણી તાજી કરાવવા જણાઈ પાણીકાર્ડ લખણી. અથવા ઇંગ્રેઝ આવી નોંધણી તાજી કરાવી જણાની સખાણ આપવામાં આવે છે. પાણીનું પ્રકાર.

दिनांक ०५/०५/८२ दोषगार व्याधिकारी,
भाजिनगुरा.

TRUE COPY

— **गुरु नाना सिंह**
गुरु नाना सिंह १९६२
जायना विद्यालय
४. ८. ८८. अनासकांडा

This is the Employment
Circular generated up to July 84

TRUE copy

Geeshell

K. C. BHATT
B.A. LL.B. ADVOCATE



GUJARAT SECONDARY EDUCATION BOARD

GANDHINAGAR

STATEMENT SHOWING THE MARKS IN EACH SUBJECT OBTAINED AT THE
HIGHER SECONDARY CERTIFICATE EXAMINATION (10 + 2 PATTERN)

MONTH & YEAR OF EXAMINATION	CENTRE	DISTRICT AND SCHOOL NO.	STREAM	SERIAL NO. OF STATEMENT
MARCH 1990	022	10.034	GENERAL	064,085
CANDIDATE'S NO.	CANDIDATE'S FULL NAME BEGINNING WITH SURNAME			
G103078	PANDYA CHUNILAL VAKHATARHAI			
NAME OF THE SUBJECT	MARKS OBTAINED/OUT OF			
001 GUJARATI (H.L.)	040/100	ZERO	FOUR	ZERO
009 HINDI (L.L.)	047/100	ZERO	FOUR	SEVEN
129 SANSKRIT	051/100	ZERO	FIVE	ON
136 LOGIC	035/100	ZERO	THREE	FIVE
139 SOCIOLOGY	030/100	ZERO	THREE	ZERO
148 GEOGRAPHY	045/100	ZERO	FOUR	FIVE
GRAND TOTAL OF MARKS OBTAINED/OUT OF	PERCENTAGE	RESULT	GRADE	THEORY SC MATHS
0248/0600 ZERO TWO FOUR EIGHT	41	PASS	THREE	---
Grade One (With Distinction) : 70% and above Grade One : 60% and above, & below 70% Grade Two : 45% and above, & below 60% Grade Three : To all other candidates including the exempted Exemption : 40%	IMPORTANT NOTE No change in this statement of marks shall be made except by the authority issuing it. Any infringement of this requirement will result in the cancellation of the statement in question and may also involve imposition of other appropriate penalty as may be decided by the Board.			
NOTE : (I) XO Indicates Exemption (II) AO Indicates Absent (III) ** below marks indicate that deficiency is condoned	 <i>TRUE COPY</i> <i>Mercury</i> K. C. BHATT B.A. LL.B. ADVOCATE			
RECEIVED FEE Rs. 3	<i>Signature</i> EXAMINATION SECRETARY			

El 2000

At-S

19

14

34182. EIDCII Received on 21/01/2018
for 21521 BHKCL amount of Rs. 10,000/-
00/- as rent for the month of January 2018
from Prakash Patel of Prakash Patel,
Received in Rs. 10,000/- on 21/01/2018.

$$\begin{array}{r}
 \text{or } \textcircled{2} \quad \underline{\text{or } \textcircled{3}} \quad \underline{\text{or } \textcircled{4}} \quad \underline{\text{or } \textcircled{5}} \\
 \text{or } \textcircled{2} \quad \text{or } \textcircled{3} \quad \text{or } \textcircled{4} \\
 \text{or } \textcircled{5} \\
 \hline
 \end{array}$$

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2676 - 2681

CH. 22-10-02

218 2.7 (mm) 24m 9

TRUE COPY

Webbell
K. C. BHATT
B.A. LL.B. ADVOCATE

1937. 10. 20.

Certificate -

This is to certify that Shri Andhra
Chumkal Reddy Banu of Churu. He
resides at proper Churu and the
property on the name of his father
is as under the Value of abt. Rs 50000/-
fifty thousand

Chiva Sukker MD

A. - L.

$$\begin{array}{r}
 39 \\
 \times 27 \\
 \hline
 935
 \end{array}$$

90. immoral playboy on his own screen
(cont.)

Chu Vu

25-1092

Talati cum
oruntrei

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Electoral

2011 2012 Electoral Decree 2011 2012 2013
2012 2013 2014 2015 2016 2017 2018
2019 2020 2021 2022 2023 2024 2025
2026 2027 2028 2029 2030 2031 2032

01024-80-C2

2020 2021 2022 2023

TRUE COPY

W. C. Bhatt
K. C. BHATT
B. A. LL.B. ADVOCATE

Certificate

This is to certify that Pandit
Chumlee Valabheem Churia. His
character is good.

- 54 -

W 25-10-92

Talati-Cum Mantri
Churia

411

21

66

22. 8746

એવી એવી જાતાની એવી જીવન જીવની જીવન.

2. શુદ્ધ. એ લાંબા લાંબી હૈ. તેણે અનુસૂચિત જાતિ હોય તરોડા એવિની હૈ
તેણે રદ્દું થઈ નહીં હૈ. એ બાબત એ દાખાને અનુભૂતિ હોય હૈ.

201.01.223 '66

cucl.

କବିତା ୨୮

અનુભૂતિ —

TRUE COPY

K. Webb
K. C. BHATT
B.A. LL.B. ADVOCATE

ମହାରାଜା ପରିବାର ପାଇଁ ପରିବାର ପାଇଁ
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certificat

This is to certify that Pandya
Churchical relationship of Church is
a native of Chura and of Garuda
caste which goes and Hindu religion.

Regd no 113¹ 88

—34—

✓✓✓

Mambadar Var

6-9 80.